

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 11396 of 2013-DB

[Arising out of Order-in-Original/Appeal No 30-2013-AHD-III-SKS-COMMR-A-AHD dated 27.02.2013 passed by Commissioner of Central Excise-AHMEDABAD-III]

ETC Agro Processing Pvt. Limited
Mehemadabad-Nadiad Road, Varsola, Mehemadabad,
KHEDA, GUJARAT-387130

.... Appellant

VERSUS

Commissioner of C.E. & ST, Ahmedabad-iii
Custom House, 2nd Floor, Opp. Old Gujarat High
Court, Navrangpura, Ahmedabad, Gujarat-380009

.... Respondent

APPEARANCE :

None for the Appellant
Shri Rajesh K Agarwal, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 07.08.2023

FINAL ORDER NO. 11728/2023

RAMESH NAIR :

When the matter was called, none appeared for the appellant. From the record we find that the appeal has come up for hearing earlier on four dates i.e. on 01.03.2023, 20.04.2023, 02.06.2023 and 18.07.2023. It appears that appellant is not interested to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution in terms of Rule 20, of CESTAT Procedure Rules, 1982. Appellant is granted liberty to approach this Tribunal in case they are interested to pursue their appeal.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**